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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid. THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): I beg to lay on the Table: (1) A copy each of the following papers (Hindi and English versions):- (i) Memorandum of Understanding between the HMT Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2012-2013. (Placed in Library, See No. LT 6778/15/12) (ii) Memorandum of Understanding between the Bharat Pumps and Compressors Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2012-2013. (Placed in Library, See No. LT 6779/15/12) (iii) Memorandum of Understanding between the Instrumentation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2012-2013. (Placed in Library, See No. LT 6780/15/12) (iv) Memorandum of Understanding between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2012-2013. (Placed in Library, See No. LT 6781/15/12) (2) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:- (i) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 2 of 2011-12) (Compliance Audit)-General purpose Financial Reports of Central Public Sector Enterprises for the year ended 31st March, 2011. (Placed in Library, See No. LT 6782/15/12) (ii) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 30 of 2011-12) (Performance Audit)-Revival of Sick Central Public Sector Enterprises for the year ended 31st March, 2011. (Placed in Library, See No. LT 6783/15/12) THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): I beg to lay on the table: (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2009-2010, alongwith Audited Accounts. (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2009-2010. (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. (Placed in Library, See No. LT 6784/15/12) (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2010-2011, alongwith Audited Accounts. (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2010-2011. (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. (Placed in Library, See No. LT 6785/15/12) (5) A copy each of the following Reports (Hindi and English versions) of the Law Commission of India:- (i) Report No. 237 – Compounding of (IPC) Offences - December, 2011. (Placed in Library, See No. LT 6786/15/12) (ii) Report No. 238 – Amendment of Section 89 of the Code of Civil Procedure, 1908 and Allied Provisions - December, 2011. (Placed in Library, See No. LT 6787/15/12) THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions): (1) Memorandum of Understanding between the Karnataka Antibiotics and Pharmaceuticals Limited and the Department of Pharmaceuticals for the year 2012-2013. (Placed in Library, See No. LT 6788/15/12) (2) Memorandum of Understanding between the Fertilisers and Chemicals Travancore Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2012-2013. (Placed in Library, See No. LT 6789/15/12) (3) Memorandum of Understanding between the Brahmaputra Valley Fertilizer Corporation Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2012-2013. (Placed in Library, See No. LT 6790/15/12) (4) Memorandum of Understanding between the Projects and Development India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2012-2013. (Placed in Library, See No. LT 6791/15/12) (5) Memorandum of Understanding between the Rashtriya Chemicals and Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2012-2013. (Placed in Library, See No. LT 6792/15/12) (6) Memorandum of Understanding between the Madras Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2012-2013. (Placed in Library, See No. LT 6793/15/12) (7) Memorandum of Understanding between the FCI Aravali Gypsum and Minerals India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2012-2013. (Placed in Library, See No. LT 6794/15/12) (8) Memorandum of Understanding between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2012-2013. (Placed in Library, See No. LT 6795/15/12) (9) Memorandum of Understanding between the Brahmaputra Cracker and Polymer Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers, for the year 2012-2013. (Placed in Library, See No. LT 6796/15/12) THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table: (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:- (a) (i) Review by

the Government of the working of the Burn Standard Company Limited, Kolkata, for the year 2010-2011. (ii) Annual Report of the Burn Standard Company Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. (Placed in Library, See No. LT 6797/15/12) (b) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2010-2011. (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. (Placed in Library, See No. LT 6798/15/12) (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Railtel Corporation of India Limited and the Ministry of Railways for the year 2012-2013. (Placed in Library, See No. LT 6799/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions):- (i) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2012-2013. (Placed in Library, See No. LT 6800/15/12) (ii) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2012-2013. (Placed in Library, See No. LT 6801/15/12) (iii) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2012-2013. (Placed in Library, See No. LT 6802/15/12)

(2) A copy of the Petroleum and Natural Gas Regulatory Board (Determination of Network Tariff for City or Local Natural Gas Distribution Networks and Compression Charge for CNG) Amendment Regulations, 2012 (Hindi and English versions) published in Notification No. F. No. M(C)/2012 in Gazette of India dated 22nd March, 2012 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

(Placed in Library, See No. LT 6803/15/12)
